



CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE · INDIA

**SCHOOL of LAW,
CHRIST
(DEEMED TO BE UNIVERSITY)**

**11TH NATIONAL MOOT COURT COMPETITION
(Virtual)**

5th - 8th November, 2020

RULES & REGULATIONS FOR THE COMPETITION

Knowledge Partners:





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CHRIST (DEEMED TO BE UNIVERSITY)
NATIONAL MOOT COURT COMPETITION**

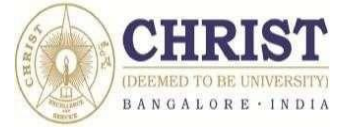
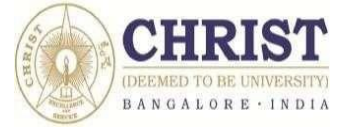


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RULES & REGULATIONS

I. INTRODUCTION

The 11th School of Law, CHRIST National Moot Court Competition (hereinafter referred to as the “**Competition**”) is the flagship event of School of Law, CHRIST (Deemed to be University) and is scheduled to be held from 5 – 8 November 2020. The competition will be conducted virtually by the Moot Court Society, School of Law, CHRIST (Deemed to be University).

II. PARTICIPATION

All law colleges/ institutions/ universities across the country recognized by the Bar Council of India are eligible to take part in the Competition. All participants must be currently pursuing their Bachelor’s degree in Law, i.e., either 3 year or 5 year courses. Only **one team** per college/institution/university shall be allowed to participate.

III. REGISTRATION

Competition registration shall be based on **first come first serve basis** to **40 participating teams**. Registration shall be successful upon completion of all formalities mentioned in the Rules. Last day for **Online Registration is 15th October 2020 (by 6:00 PM)**. Request for Refund of Registration Fee shall not be entertained.

Registration Procedure to be completed at:

<https://forms.gle/QvWEMEuGpPYWdHGn6>

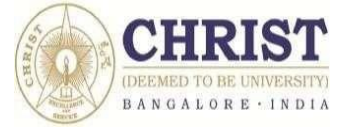
IV. GENERAL

Team Composition

Each participating team can comprise of either two (2) or three (3) members. In case of two (2) members, both the members shall be designated as speakers. In case of three (3) members, two (2) Members shall be designated as speakers and one (1) member shall be designated as the researcher. **No change in Composition of Team shall be entertained after the completion of Registration.**



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Official Language

The official language of the competition shall be English. All competition rounds, memoranda and compendiums must be in English.

Registration Fees

The registration fee (without accommodation) for the Competition is **INR 1,500/- (Rupees One Thousand Five Hundred Only)**.

Registration fee is only payable in favor of **Christ University, Bengaluru** via the online portal at <https://southindianbank.in/ChristFee/>, please select the “**FEST**” option followed by which you may select “**The National Moot Court Competition 2020**” and proceed with the payment, attached in **Annexure – A** are the relevant screenshots indicating the process.

Dress Code

The dress code for all participants throughout the competition shall be white Shirt, black blazer, and black trousers, black tie for men and white shirt/kurta, black blazer, black trousers for women.

V. COMPETITION FORMAT

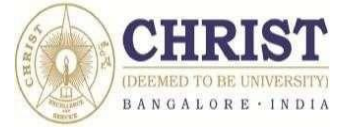
The 11th School of Law, CHRIST, National Moot Court Competition, 2020 shall consist of a **Researcher’s Test** and the following oral rounds, **Preliminary Rounds, Octa-Final Round, Quarter-Final Round, Semi-Final Round and the Final Round**. The Octa-Final, Quarter-Final, Semi-Final and the Final Round shall be knockout rounds where each team will argue only once either for the Petitioner/Applicant or Respondent.

Researcher’s Test

The Researcher’s Test will be conducted prior to the oral rounds and shall be conducted on an online platform. The questions for the test shall be objective with the questions based on the applicable law, precedents and facts pertaining to the Moot Proposition i.e. MCQ based test.



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There shall be a total of 25 Questions for 2 marks each. The test shall be taken by the team's researcher. In case the team has no designated researcher, one of the speakers shall be required to take the Researcher's Test. Please note that the marks scored in the test shall not contribute to the overall score and is only to determine the winner of the Best Researcher's award. Rules and Regulations with regards to the conduct of Researcher's test shall be sent to the participants in due time.

Preliminary Rounds

The preliminary rounds shall be conducted in two stages. Each stage will be one preliminary round where each team will represent either the petitioner/applicant or respondent for that round. Sides will be determined by way of draw of lots. Each team will face a separate team and a separate bench in both the preliminary rounds. **The qualification to Octa Finals will be determined based on the Round Point System** as explained in **Provision VI**.

Octa-Final Round

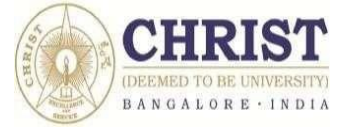
The **top sixteen (16) teams** selected by way of **Provision VI** shall qualify for the octa-final round. A seeding chart shall be prepared with ranks being given to the top 16 teams. To ensure fair play, power match-up shall determine the fixtures which shall be prepared with the top sixteen (16) teams in such a way that Rank one (1) goes against Rank sixteen (16), Rank two (2) goes against Rank fifteen (15) and so on. Only the sides on which the teams shall argue will be determined by way of draw of lots.

Quarter-Final Round

The **top eight (8) teams** selected by way of **Provision VI** shall qualify for the quarter-final round. A seeding chart shall be prepared with ranks being given to the top 8 teams. To ensure fair play, power match-up shall determine the fixtures which shall be prepared with the top eight (8) teams in such a way that Rank one (1) goes against Rank eight (8), Rank two (2) goes against Rank seven (7) and so on. Only the sides on which the teams shall argue will be determined by way of draw of lots.



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Semi-Final Round

The **top four (4) teams** selected by way of **Provision VI** shall qualify for the semi-final round. A seeding chart shall be prepared with ranks being given to the top 4 teams. To ensure fair play, power match-up shall determine the fixtures. Rank one (1) will go against Rank four (4) and Rank two (2) against Rank three (3). Only the sides on which the teams shall argue will be determined by way of draw of lots.

Final Round

The **top two (2) teams** selected by way of **Provision VI** shall qualify for the final round. Sides will be determined by way of draw of lots.

VI. COMPETITION SCORING

Procedure for Preliminary Rounds-

Each preliminary round shall be for 60 minutes in total. **Each team** will be given a total time of **30minutes** comprising of oral pleadings, rebuttal/sur-rebuttal. Time management is at the discretion of the team subject to a maximum of 17 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of each round. The advancement shall be in accordance to the **Round Point System** as explained below.

The Round Point System

In order to minimize the differences in scoring patterns across Court Halls, the scoring criteria for the preliminary rounds shall be as follows:

a) Each round shall have the following points:

Difference in oral scores: 5 points

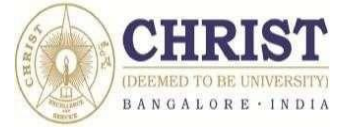
Points for speaker scores (for each speaker): up to 5 points

Difference in memorial scores: 2 points

b) Each round will be judged by a bench comprising of two judges. Each judge



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shall score every speaker on a scale of 0-100 and if the cumulative oral score (speaker 1 score + speaker 2 score) of one team exceeds the cumulative oral score (speaker 1 score + speaker 2 score) of the other team by Ten (10) marks (inclusive of difference of 10 marks), the team with the higher cumulative score shall be awarded five (5) points and the team with the lower cumulative score shall be awarded zero (0) points. If the difference is less than ten (10) marks, the team with the higher cumulative score shall be awarded three (3) points and the team with the lower cumulative score shall be awarded two (2) points. In case of a tie, the Teams shall be awarded two point five (2.5) points each. Thereby, each judge shall have 5 points at his discretion to adjudge the cumulative score of each team.

c) Each speaker shall be awarded points based on the following criteria:

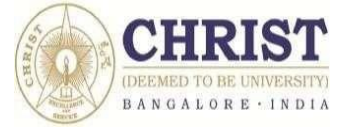
Speaker Score (inclusive of both the upper limit and lower limit)	Points
90-100	5
80-89	4
70-79	3
60-69	2
50-59	1

d) Additionally, 2 points shall be awarded based on memorial scores. If the difference between the memorial score obtained by the two teams (who go up against each other in the respective round) is greater than five (5) marks (inclusive of five (5)), the Team with the higher score shall be awarded two (2) points and the Team with the lower score shall be awarded zero (0) points. If the difference between the score obtained by the two teams is lesser than five (5) marks, the Team with the higher score shall be awarded one point five (1.5) points and the Team with the lower score shall be awarded zero point five (0.5) points. If the two Teams are tied in their memorial score, the team with a higher oral score shall be awarded one point five (1.5) points and the Team with the lower oral score shall be awarded zero point five (0.5) points.

Example: Team X argues on behalf of the Petitioner and Team Y argues on



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behalf of the Respondent in Round 1. Judge 1 awards the following scores to Team X: Speaker 1= 93 and Speaker 2 = 94. The cumulative oral scores for Team X = 93 + 94 = 187. The Judge awards the following scores to Team Y: Speaker 1 = 55 and Speaker 2 = 70. The cumulative oral score for Team Y = 55 + 70 = 125. Since the difference of cumulative oral score between Team X and Team Y is greater than 10 marks, Team X shall be awarded 5 points whereas Team Y shall be given 0 points. Similarly, the following points shall be given for the respective speaker scores:- Speaker 1 of Team X shall get 5 points and Speaker 2 of Team X shall get 5 points. Similarly, Speaker 1 of Team Y shall get 1 point and Speaker 2 of Team Y shall get 3 points. Similarly, if the memorial of Team X has been graded with 90 marks and the memorial of Team Y has been graded with 75 marks. Since the difference between the memorial scores is greater than 5 marks, Team X shall be given 2 points and Team Y shall get 0 points. The said process shall be repeated for Judge 2 as well.

The total points accumulated by the teams in the above example for Judge 1 is as follows:

Team X: 5 points (for the difference in oral scores) + 5 points (based on speaker 1 oral scores) + 5 points ((based on speaker 2 oral scores) + 2 points (for the difference in memorial scores) = 17 points
Team Y: 0 points + 1 point + 3 points + 0 points = 4 points

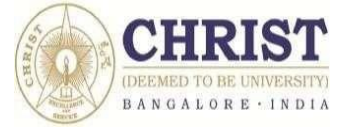
e) The final rank list shall be formulated based on the cumulative points obtained in both the rounds. In case of a tie between two or more teams, the cumulative memorial scores (i.e. both petitioner/applicant and respondent/defendant) shall be taken into consideration. In case of a tie in the cumulative round points and memorial scores, the cumulative oral scores obtained shall be taken into consideration as the tie breaker.

Octa-Final Round

Each Octa-Final round shall be for 60 minutes in total. **Each team** will be given a total time of **30 minutes** comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a maximum of 17 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round. The Octa-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Quarter-Final Rounds, by virtue of a knockout win.



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Quarter-Final Round

Each Quarter-Final round shall be for 90 minutes in total. **Each team** will be given a total time of **45 minutes** comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a maximum of 25 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Quarter-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Semi-Final Rounds, by virtue of a knockout win.

Semi-Final Round

Each Semi-Final round shall be for 90 minutes in total. **Each team** will be given a total time of **45 minutes** comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a maximum of 25 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round. The Semi-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Final Round, by virtue of a knockout win.

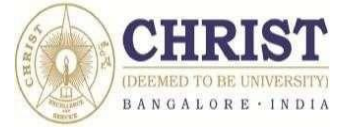
Final Round

The Final round shall be for 90 minutes in total. **Each team** will be given a total time of **45 minutes** comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a maximum of 25 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Final round shall be judged by a panel of judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks shall be adjudged the winners of the Competition.



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VII. MEMORANDA

Format specifications

All memoranda must be typed and printed on A4 sized white paper with font size 12, font type Times New Roman, line spacing 1.5 and justified alignment.

Contents

- Cover Page
- Table of Contents
- Table of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Summary of Facts
- Issues Raised
- Summary of Arguments
- Arguments Advanced
- Prayer

General Instructions

Every participating team must prepare a separate memorandum (written submissions) for petitioner/ applicant and respondent complying with all provisions of the Rules.

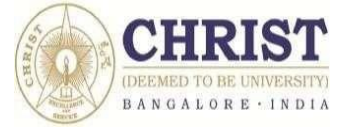
The page limit for the memorandum is 25 Pages. Please note that the Summary of Facts shall not exceed more than 1000 words. The cover page, table of contents, table of abbreviations and index of authorities are **excluded** from the page limit. No end notes are to be included in the Memorandum.

The cover page must **only** include the following in justified alignment except mentioned otherwise, Team Code on the right-hand top corner

- Name of the forum being approached
- Case type and number
- Case name
- ‘Memorandum on behalf of petitioner/applicant or respondent’



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The color scheme for the cover page of the **Petitioner/Applicant** memorandum must be **Blue** and of the **Respondent** memorandum must be **Red**.

Citations for the memoranda are to be in the form of **footnotes only**, endnotes are not permitted. Footnotes must not contain substantive pleadings and should not be communicative. All footnotes must adhere to the **20th Edition of bluebook citation** format. The memoranda must not contain annexure, photographs, sketches, exhibits or affidavits etc., violation of the said provision will attract penalties.

Submission Guidelines

All participating teams **must submit soft copy of the memoranda** (both petitioner/applicant and respondent) either on or before **31st October 2020 at 23:59** hours. The soft copies in both MS Word (.doc or .docx) and PDF (.pdf) format must be uploaded on the **Google form**. The details regarding the Google form will be shared at a later date. Identity of the team or names of the participants or the institution name must not be disclosed.

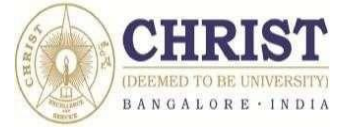
VIII. MEMORANDA SCORING

The Moot Court Society shall constitute a panel of judges with domain expertise, for the evaluation of the memoranda. Both memoranda shall be evaluated separately on a scale of 0-100. The criteria for evaluation are as follows -

Sl. No.	Marking Criteria	Marks Allotted
1	Application and Appreciation of Facts	20
2	Identification of Issues	10
3	Application of Legal Principles, Authorities and Precedents	20
4	Ingenuity and Logical Reasoning	15
5	Lucidity and Writing Skills	15
6	Referencing	10
7	Formatting and Presentation	10
TOTAL		100



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IX. ORAL PLEADINGS

The order of oral pleadings shall be as follows:

- Petitioner/ Applicant Speaker1;
- Petitioner/ Applicant Speaker2;
- Respondent Speaker1;
- Respondent Speaker2;
- Rebuttal by Petitioner/ Applicant; and
- Sur-rebuttal by Respondent.

During the course of the oral pleadings, no speaker shall disclose his/her identity or the identity of his/her institution by any means whatsoever.

If in case, the petitioner/applicant do not raise for rebuttal, the sur-rebuttal is deemed to be cancelled.

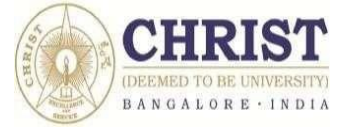
X. ORAL PLEADINGS SCORING

The oral pleadings of each speaker shall be evaluated on a scale of 0-100 as follows-

Sl. No.	Marking Criteria	Marks Allotted
1	Knowledge and Marshalling of Facts	20
2	Application of Legal Principles and Usage of Authorities	20
3	Structure, Articulation and Clarity	20
4	Persuasiveness, Ingenuity and Response to Questions	20
5	Court Etiquette, Presentation Style and Time Management	20
TOTAL		100



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XI. PENALTIES

The penalties shall be as follows:

Delay in submission of memorial	5 marks for every 15 minutes of delay
Failure to include all the sections in the memoranda	2 marks for every such section
Failure to use the prescribed citation format	20 marks per memorial i.e. Applicant/Petitioner and Respondent
Excessive length of any section of the Memorials	2 marks for each extra page
Use of incorrect font style, font size or line spacing	1 mark per violation, maximum of 10 marks per side
Plagiarism in Memorials	Disqualification of the team
Disclosure of identity during the Competition	Disqualification of the team

XII. AWARDS

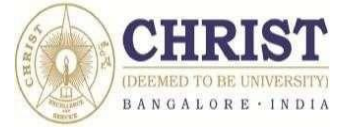
- Winners/ Best Team –Cash Prize of Rs.25000/- and E-Certificates
- Runner-Up/Second Best Team –Cash Prize of Rs.15000/- and E-Certificates
- Best Speaker of the Competition–Cash Prize of Rs.5000/- and E-Certificate
- 2nd Best Speaker –E-Certificate
- Best Memoranda – Cash Prize of Rs.5000/ and E-Certificates
- 2nd Best Memoranda –E-Certificates
- Best Researcher – Cash Prize of Rs.5000/ and E-Certificate

XIII. MISCELLANEOUS

Copyrights to all Memorials submitted to School of Law, CHRIST (Deemed to be University) in furtherance of this competition shall vest with the Organizers and the Organizers reserve the right to transfer the same to any Knowledge Partner. The Moot Court Society reserves the right to take appropriate action for any unethical, unprofessional, immoral conduct and uncalled for behavior of the



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participants at the competition venue and accommodation.

The Moot Court Society highly recommends that teams make their own arrangements for internet access as the rounds shall be held virtually. Further rules and procedure regarding the virtual rounds shall be released at a later stage. The Virtual Rounds shall be held on Cisco WebEx primarily. Google Meet may be used for the creation of Intermediary lobbies.

If any situation arises which is not contemplated by the Rules, the decision of the Organizing Committee shall remain final and binding. **The Moot Court Society reserves the right to vary, alter, modify and/or repeal any provision of the Rules if so required.**

The important deadlines for the competition are as follows:

LAST DATE FOR SEEKING CLARIFICATIONS	10TH OCTOBER 2020
RELEASE OF CLARIFICATIONS	12TH OCTOBER 2020
LAST DATE FOR ONLINE REGISTRATION (INCLUSIVE OF PAYMENT & OTHER PROCEDURES)	15TH OCTOBER 2020
RELEASE OF TEAM CODES	18TH OCTOBER 2020
LAST DATE FOR SUBMISSION OF MEMORIALS SOFT COPY THROUGH GOOGLE FORM	31ST OCTOBER 2020
INAUGURATION & RESEARCHER'S TEST	5TH NOVEMBER 2020
ORAL ROUNDS (PRELIMS, OCTAS, QUARTERS & SEMIS)	5TH, 6TH & 7TH NOVEMBER 2020
FINALS & VALEDICTORY	8TH NOVEMBER 2020

XIV. CONTACT DETAILS

Email: moot@law.christuniversity.in

Faculty Coordinators: Dr. Chaitra R. Beerannavar (7204895456)
Mr. Ashwin Kunal Singh. (9845042621)
Mr. Karan Singh Chouhan. (7987747689)

Student Conveners: Mr. Naga Sai Srikar (9535345874)
Ms. Nisha Harish (7795111585)



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Annexure – A

(PROCEDURE TO PAY THE REGISTRATION FEE ONLINE)

THE PAYMENT PORTAL WOULD DISPLAY THE FOLLOWING:

Name of the Participant*	
Name of the Institution*	
Address*	
Contact*	
Mail Id*	
Pin code*	
GST No.*	29AAATC9128M1Z9
Gross amt*	1270
CGST @9%*	115
SGST @9%*	115
Net Amount*	1500

Please enter your Name, Date of Birth & Mobile Number. This is required to reprint your e-receipt , if the need arises.

Name* Enter Name